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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No.OA 416/1991

Date of decision:21.07.1992.

Shri Puran Singh

...Applicant

Versus

Union of India

...Respondents

For the Applicant

...None

For the Respondents

...Shri D.S. Oberoi, proxy
Counsel for Arun Baggai,
Counsel

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

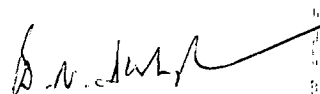
The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

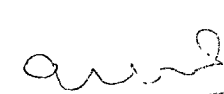
1. Whether Reporters of local papers may be allowed to see the Judgment?
2. To be referred to the Reporters or not?

Judgment(Oral)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

Neither the applicant nor his counsel is present. They were also not present on the last hearings held from 19.02.1991 to 16.04.1992. The application is dismissed for default and non-prosecution.


(B.N. DHOUNDIYAL)
MEMBER(A)
21.07.1992


(P.K. KARTHA)
VICE CHAIRMAN(J)
21.07.1992

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